

[Translation]

Illegal Trade of Farm Houses

4878. SHRI HARIKEWAL PRASAD :
SHRI SURENDRA PRASAD YADAV
(JAHANABAD) :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the farm houses located at southern border of the Capital have become a symbol of illegal trade being run by the wealthy and influential people;

(b) if so, the details thereof?

(c) whether the Union Government propose to conduct an inquiry into the on-going illegal trade in those farm houses; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) During the current year, Delhi Police seized in six separate incidents 33 and a half bottles of whiskey and 133 bottles of bear stored at some farm houses located at the southern border of the National Capital Territory allegedly in violation of the Excise Act. 11 persons were arrested in this connection. No other complaint about any illegal trade in such farm houses has been received by Delhi Police.

[English]

Reservation in Tamil Nadu

4879. SHRI GINGEE N. RAMACHANDRAN :
SHRI VAIKO :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Supreme Court has not taken cognizance of incorporation of Tamil Nadu Reservation (Employment and Education opportunities) Act in the Ninth Schedule of the Constitution;

(b) whether the Government propose to protect the 69% reservation in Tamil Nadu; and

(c) the time by which a final decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The validity of Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and Appointments of posts in Services under the State) Act, 1993 as well as the validity of the Constitution (76th Amendment) Act, 1994, whereby the said Act of Tamil Nadu was included in the Ninth Schedule to the Constitution, has been challenged in the Supreme Court of India *vide* W.P. (civil) No. 238 of 1995, Common Cause a Regd. Society Vs UOI & others. The decision depends on the judgement of the Supreme Court.

Medical Colleges

4880. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical colleges functioning at present with the approval of the Government, State-wise;

(b) the number of Medical Colleges functioning in the country without the approval of the Central or State Governments;

(c) whether the Central Council of Health and Family Welfare has recommended to impose ban on opening of new medical colleges;

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The State-wise list of 141 recognised medical colleges is at Statement-I. 12 medical colleges have been permitted by the Central Govt. to be established after the enactment of the Indian Medical Council (Amendment) Act, 1993. The list of such colleges is at Statement-II.

(b) As per information given by the Medical Council of India, there are 9 unrecognised medical colleges in India. The State-wise list of unrecognised medical colleges is at Statement-III.

(c) No, Sir.

(d) Does not arise.